ਦਫ਼ਤਰ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ, ਗੁਰਦਾਸਪੁਰ

Office of the Deputy Commissioner, Gurdaspur

Tel: 01874-224501 email: dcofficegurdaspur@gmail.com

To

The Registrar,
National Green Tribunal,
Principal Bench,
New Delhi.

No.: 19401 /MA / Date: 13-12-2024.

Subject: Submission of Enquiry Report – Original Application No. 779/2024, Dinesh Gupta vs. State of Punjab & Ors.

Reference: Order dated 14.10.2024 in Original Application No. 779/2024 by Hon'ble NGT, New Delhi

In compliance with the Hon'ble National Green Tribunal's order dated 14.10.2024 in the matter of Original Application No. 779/2024 (Dinesh Gupta vs. State of Punjab & Ors.), a joint committee was constituted vide endorsement no. 18655-59/MA dated 26-11-2024 (Copy attached), as directed to inspect and enquire into the issues raised regarding the alleged illegal cutting of trees during construction of vehicular underpass on NH-54 between Km 43.700 and Km 44.200. The joint committee conducted a detailed site inspection and enquiry as per the tribunal's instructions. Enclosed herewith is the enquiry report prepared by the committee for your kind perusal and further necessary action.

Enclosure: As above

[signature] 13/12/24

Deputy Commissioner,
Gurdaspur.

OFFICE OF DISTRICT MAGISTRATE, GURDASPUR (M.A BRANCH)	GOVT. OF PUNJAB	ਦਫਤਰ ਜਿਲ੍ਹਾ ਮੈਜਿਸਟਰੇਟ, ਗੁਰਦਾਸਪੁਰ (ਫੁੱਟਕਲ ਸ਼ਾਖਾ)
Email: dcofficegurdaspur@gmail.com Phone No: 01874-247500		ਈ-ਮੇਲ: dcofficegurdaspur@gmail.com ਫੋਨ ਨੰ.: 01874-247500

ਹੁਕਮ:-

ਮਾਨਯੋਗ ਨੈਸ਼ਨਲ ਗਰੀਨ ਟ੍ਰੀਬਿਊਨਲ, ਪ੍ਰਿੰਸੀਪਲ ਸ਼ਾਖਾ, ਨਵੀਂ ਦਿੱਲੀ ਵਿੱਚ Original Application No. 779/2024 Dinesh Gupta V/S State of Punjab & Ors. ਆਪਣੇ ਵਕੀਲ ਰਾਹੀਂ ਦਾਇਰ ਕੀਤੀ ਗਈ ਹੈ। ਉਕਤ ਦਰਖਾਸਤ ਵਿੱਚ ਦਰਖਾਸਤਕਰਤਾ ਵਲੋਂ ਇਹ ਦੋਸ਼ ਲਗਾਏ ਗਏ ਹਨ ਕਿ ਪਿੰਡ ਸੋਹਲ, ਤਹਿਸੀਲ ਅਤੇ ਜਿਲ੍ਹਾ ਗੁਰਦਾਸਪੁਰ ਨੇੜੇ ਪੈਂਦੇ NH-54 ਦੇ ਮੀਲਪੱਥਰ 43.00 ਤੋਂ 44.200 ਤੱਕ ਇੱਕ Vehicular Underpass ਦੇ ਨਿਰਮਾਨ ਦੌਰਾਨ 100 ਤੋਂ ਵੀ ਜਿਆਦਾ ਦਰਖਤ ਕੱਟੇ ਗਏ ਹਨ, ਜਿਸ ਕਾਰਨ ਮਾਨਯੋਗ ਸੁਪਰੀਮ ਕੋਰਟ ਦੇ Linear Project ਸਬੰਧੀ Civil Appeal No's 1628-1629 of 2021 Noble M. Paikada Vs Union of India ਵਿੱਚ ਹੋਏ ਹੁਕਮਾਂ ਦੀ ਉਲੰਘਣਾ ਹੈ। ਮਾਨਯੋਗ ਨੈਸ਼ਨਲ ਗਰੀਨ ਟ੍ਰੀਬਿਊਨਲ ਜੀ ਵਲੋਂ ਉਕਤ ਦਰਖਾਸਤ ਦੇ ਸਬੰਧ ਵਿੱਚ ਇੱਕ ਸੰਯੁਕਤ ਕਮੇਟੀ ਦਾ ਗਠਿਤ ਕੀਤਾ ਗਿਆ ਹੈ, ਜਿਸ ਵਿੱਚ PCCF, Punjab; RO, MOEF&CC, Chandigarh ਸ਼ਾਮਲ ਹੋਣਗੇ। ਜਿਲ੍ਹਾ ਮੈਜਿਸਟਰੇਟ, ਗੁਰਦਾਸਪੁਰ ਇਸ ਵਿੱਚ ਬਤੌਰ ਨੋਡਲ ਅਜੰਸੀ ਹੋਣਗੇ। ਇਸ ਸੰਯੁਕਤ ਕਮੇਟੀ ਵਲੋਂ ਸਬੰਧਤ ਸਥਾਨ ਤੇ ਵਿਜਿਟ ਕਰਕੇ ਇਹ ਨਿਸ਼ਚਤ ਕੀਤਾ ਜਾਵੇਗਾ ਕਿ ਨਿਰਮਾਨ ਦੌਰਾਨ ਕਿੰਨੇ ਦਰੱਖਤ ਕੱਟੇ ਗਏ ਹਨ, ਕਿਹੜਾ ਵਿਅਕਤੀ/ਸੰਸਥਾ ਇਸ ਸਬੰਧੀ ਜਿੰਮੇਵਾਰ ਹੈ, ਜੇਕਰ ਜਰੂਰੀ ਆਗਿਆ ਲਈ ਗਈ ਸੀ ਤਾਂ ਮੁਆਵਜੇ ਦੇ ਤੌਰ ਤੇ ਬੂਟੇ ਲਗਾਏ ਗਏ ਹਨ ਜਾਂ ਲਗਾਏ ਜਾਣੇ ਹਨ। ਇਸ ਲਈ ਉਕਤ ਕਮੇਟੀ ਵਿੱਚ ਜਿਲ੍ਹਾ ਪੱਧਰ ਤੇ ਹੇਠ ਲਿਖੇ ਅਨੁਸਾਰ ਮੈਂਬਰ ਸ਼ਾਮਲ ਕੀਤੇ ਜਾਂਦੇ ਹਨ।

ਲੜੀ ਨੰ:	ਅਧਿਕਾਰੀ ਦਾ ਅਹੁੱਦਾ	ਡਿਊਟੀ ਦਾ ਵੇਰਵਾ
1.	ਜਿਲ੍ਹਾ ਮੈਜਿਸਟਰੇਟ, ਗੁਰਦਾਸਪੁਰ।	ਨੋਡਲ ਏਜੰਸੀ
2	ਪ੍ਰਧਾਨ ਮੁੱਖ ਵਣ ਪਾਲ, ਪੰਜਾਬ (ਨੁਮਾਇੰਦਾ)	ਕਮੇਟੀ ਮੈਂਬਰ
3.	ਖੇਤਰੀ ਅਧਿਕਾਰੀ ਵਾਤਾਵਰਣ ਜੰਗਲਾਤ ਅਤੇ ਜਲਵਾਯੂ ਪਰਿਵਰਤਨ ਮੰਤਰਾਲੇ, ਚੰਡੀਗੜ੍ਹ (ਨੁਮਾਇੰਦਾ)	ਕਮੇਟੀ ਮੈਂਬਰ
4.	ਵਾਤਾਵਰਣ ਇੰਜੀਨੀਅਰ ਪ੍ਰਦੂਸ਼ਣ ਕੰਟਰੋਲ ਬੋਰਡ ਬਟਾਲਾ।	ਕਮੇਟੀ ਮੈਂਬਰ (ਜਿਲ੍ਹਾ ਪੱਧਰ ਤੇ)
5.	ਜਿਲ੍ਹਾ ਜੰਗਲਾਤ ਅਫਸਰ, ਗੁਰਦਾਸਪੁਰ।	ਕਮੇਟੀ ਮੈਂਬਰ (ਜਿਲ੍ਹਾ ਪੱਧਰ ਤੇ)
6.	ਕਾਰਜਕਾਰੀ ਇੰਜੀਨੀਅਰ, ਲੋਕ ਨਿਰਮਾਨ ਵਿਭਾਗ (ਭ ਤੇ ਮ) ਪ੍ਰਾਂਤਕ ਮੰਡਲ, ਗੁਰਦਾਸਪੁਰ।	ਕਮੇਟੀ ਮੈਂਬਰ (ਜਿਲ੍ਹਾ ਪੱਧਰ ਤੇ)

ਇਹ ਕਮੇਟੀ, ਇਸ ਕੇਸ ਵਿੱਚ ਪੜਤਾਲ ਕਰਨ ਉਪਰੰਤ ਆਪਣੀ ਸਵੈ-ਸਪੱਸ਼ਟ ਰਿਪੋਰਟ ਇੱਕ ਹਫਤੇ ਦੇ ਅੰਦਰ-ਅੰਦਰ ਪੇਸ਼ ਕਰੇਗੀ।

ਸਹੀ/-
ਜ਼ਿਲ੍ਹਾ ਮੈਜਿਸਟਰੇਟ,
ਗੁਰਦਾਸਪੁਰ

ਨੰਬਰ/8655-57/ਐਮ.ਏ. ਮਿਤੀ 26/11/2024

ਇਸਦਾ ਇੱਕ ਉਤਾਰਾ

1. ਪ੍ਰਧਾਨ ਮੁੱਖ ਵਣ ਪਾਲ, ਪੰਜਾਬ।
2. ਖੇਤਰੀ ਅਧਿਕਾਰੀ, ਵਾਤਾਵਰਣ ਜੰਗਲਾਤ ਅਤੇ ਜਲਵਾਯੂ ਪਰਿਵਰਤਨ ਮੰਤਰਾਲੇ, ਚੰਡੀਗੜ੍ਹ।
3. ਵਾਤਾਵਰਣ ਇੰਜੀਨੀਅਰ ਪ੍ਰਦੂਸ਼ਣ ਕੰਟਰੋਲ ਬੋਰਡ ਬਟਾਲਾ।
4. ਜਿਲ੍ਹਾ ਜੰਗਲਾਤ ਅਫਸਰ, ਗੁਰਦਾਸਪੁਰ।
5. ਕਾਰਜਕਾਰੀ ਇੰਜੀਨੀਅਰ, ਲੋਕ ਨਿਰਮਾਨ ਵਿਭਾਗ (ਭ ਤੇ ਮ) ਪ੍ਰਾਂਤਕ ਮੰਡਲ, ਗੁਰਦਾਸਪੁਰ।

ਨੂੰ ਸੂਚਨਾ ਅਤੇ ਲੋੜੀਂਦੀ ਕਾਰਵਾਈ ਹਿੱਤ ਭੇਜਿਆ ਜਾਂਦਾ ਹੈ।

ਵਧੀਕ ਜ਼ਿਲ੍ਹਾ ਮੈਜਿਸਟਰੇਟ,
ਗੁਰਦਾਸਪੁਰ।

Translated copy of original orders to constitute Joint Committee from Punjabi

Orders

The Hon'ble National Green Tribunal, Principal Bench, New Delhi, in Original Application No. 779/2024 (Dinesh Gupta V/S State of Punjab & Others), has been filed through the applicant's counsel. In the said application, the applicant has alleged that during the construction of a Vehicular Underpass near Village Sohal, Tehsil and District Gurdaspur, between milestones 43.00 to 44.200 on NH-54, over 100 trees were felled, which violates the orders issued by the Hon'ble Supreme Court in relation to linear projects (Civil Appeal Nos. 1628-1629 of 2021, Noble M. Paikada Vs Union of India).The Hon'ble National Green Tribunal has constituted a joint committee to address the concerns raised in the application. The committee will include representatives such as the PCCF (Principal Chief Conservator of Forests), Punjab; RO (Regional Officer), MOEF&CC (Ministry of Environment, Forest, and Climate Change), Chandigarh. The District Magistrate of Gurdaspur will serve as the nodal agency for this matter. The joint committee will visit the relevant site to determine the number of trees felled during construction, identify the individual(s) or institution responsible for this, and verify whether the necessary permissions were obtained. Additionally, the committee will assess whether compensation in the form of afforestation has been carried out or is planned. Accordingly, the following members are included in the committee at the district level:-

Sr. No	Name of Officer	Details of Duty
1.	Deputy Commissioner, Gurdaspur	Chairman
2.	Principal Chief Conservator of Forests, Punjab (Wildlife)	Committee Member
3.	Integrated Regional Office, Ministry of Environment, Forest and Climate Change,	Committee Member
4.	Executive Engineer, Pollution Control Board, Batala	Committee Member (District Level)
5.	Divisional Forest Officer, Batala Division	Committee Member (District Level)
6.	Executive Engineer, Gurdaspur	Committee Member (District Level)

The above committee will submit the enquiry report within one week.

-Sd-
District Magistrate,
Gurdaspur

ਪੜਤਾਲੀਆ ਰਿਪੋਟ

ਵਿਸ਼ਾ: Original Application No. 779/ 2024 Dinesh Gupta V/S State of Punjab & Ors. **ਵਿੱਚ ਸੰਯੁਕਤ ਕਮੇਟੀ ਗਠਿਤ ਕਰਨ ਸਬੰਧੀ।**

xxxxxxxxxxxx

ਅੱਜ ਮਿਤੀ 12.12.2024 ਨੂੰ ਮਾਨਯੋਗ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ ਗੁਰਦਾਸਪੁਰ ਜੀ ਵੱਲੋਂ ਉਕਤ ਕੇਸ ਸਬੰਧੀ ਗਠਿਤ ਕੀਤੀ ਗਈ ਕਮੇਟੀ ਦੇ ਵੱਖ-ਵੱਖ ਅਧਿਕਾਰੀਆਂ/ਕਰਮਚਾਰੀਆਂ ਵੱਲੋਂ ਐਨ.ਐਚ.-54 ਕਿਲੋ ਮੀਟਰ 43.700 ਤੋਂ 44.100 ਤੱਕ ਦਾ ਮਾਨਯੋਗ ਐਨ.ਜੀ.ਟੀ. ਕੋਰਟ ਵੱਲੋਂ Original Application No. 779/ 2024 Dinesh Gupta V/S State of Punjab & Ors ਵਿੱਚ ਮੰਗੀ ਗਈ ਰਿਪੋਟ ਅਨੁਸਾਰ ਸ਼ਿਕਾਇਤ ਕਰਤਾ ਵੱਲੋਂ ਜਿਨ੍ਹਾਂ ਕੱਟੇ ਗਏ ਪੌਦਿਆਂ ਬਾਰੇ ਜਿਕਰ ਕੀਤਾ ਗਿਆ ਹੈ (ਕਿਲੋ ਮੀਟਰ 42.960 ਤੋਂ 44.100 ਤੱਕ) ਦਾ ਮੁਆਇਨਾ ਕੀਤਾ ਗਿਆ ਅਤੇ ਪਾਇਆ ਗਿਆ ਕਿ ਇਹ ਪੌਦੇ ਐਨ.ਐਚ.ਏ.ਆਈ. ਵੱਲੋਂ ਜਿੰਮੀਦਾਰਾਂ ਦੀ ਇਕਵਾਇਰ ਕੀਤੀ ਗਈ ਜਮੀਨ ਵਿੱਚੋਂ ਐਮ.ਓ. ਯੂ. ਦੇ ਪੈਰਾ ਨੰਬਰ 14 ਅਨੁਸਾਰ ਕੱਟੇ ਗਏ ਸਨ। ਇਥੇ ਇਹ ਵੀ ਦੱਸਣਯੋਗ ਹੋਵੇਗਾ ਕਿ ਇਹ ਪੁਰਾਣਾ ਰੋਡ 33 ਮੀਟਰ ਸੀ ਜੋ ਕਿ ਐਨ.ਐਚ.ਏ.ਆਈ. ਵੱਲੋਂ ਖੱਬੇ ਪਾਸੇ ਤੋਂ 19.50 ਅਤੇ ਸੱਜੇ ਪਾਸੇ ਤੋਂ 7.50 ਮੀਟਰ ਤੱਕ ਜਿੰਮੀਦਾਰਾਂ ਪਾਸੋਂ ਇਕਵਾਇਰ ਕੀਤੀ ਗਈ ਸੀ। ਇਹ ਓਰਨਾਮੈਂਟਲ ਅਤੇ ਬੈਂਬੂ ਪਲਾਂਟਸ ਐਨ.ਐਚ.ਏ.ਆਈ. ਵੱਲੋਂ ਜਿੰਮੀਦਾਰਾਂ ਪਾਸੋਂ ਇਕਵਾਇਰ ਕੀਤੀ ਗਈ ਜਮੀਨ ਵਿੱਚ ਸਾਲ 2020-21 ਦੌਰਾਨ ਲਗਾਏ ਗਏ ਸਨ। ਇਹ ਪਲਾਂਟੇਸ਼ਨ ਵਣ ਵਿਭਾਗ ਵੱਲੋਂ ਐਮ.ਓ.ਯੂ. (ਕਾਪੀ ਨੱਥੀ) ਅਨੁਸਾਰ ਹੀ ਕਰਵਾਈ ਗਈ ਸੀ। ਇਸ ਪਲਾਂਟੇਸ਼ਨ ਤੇ ਵਣ ਵਿਭਾਗ ਦਾ ਕੋਈ ਵੀ ਐਕਟ ਲਾਗੂ ਨਹੀਂ ਹੁੰਦਾ।

12/12/24 **SDO, PPCB** **Batala, Gurdaspur.**	12/12/24 **Divisonal Forest Officer,** **Gurdaspur.**
SDO, PWD **Divison Gurdaspur.**	**Site Engineer,** **NHAI.**

Translated copy of original enquiry report from Punjabi

Enquiry Report

Subject: Regarding the formation of a Joint Committee in Original Application No. 779/2024, *Dinesh Gupta V/S State of Punjab & Others.*

On this day, 12.12.2024, as per the directions of the Hon`ble Deputy Commissioner, Gurdaspur, a joint committee constituted in connection with the above-mentioned case inspected the area between NH-54 Kilometer 43.700 and 44.100. The inspection was conducted based on the report sought by the Hon`ble NGT Court in Original Application No. 779/2024, *Dinesh Gupta V/S State of Punjab & Others.* The complainant had raised concerns regarding the plants that were removed (from Kilometer 42.960 to 44.100). Upon inspection, it was found that these plants had been cut by NHAI (National Highways Authority of India) from the land acquired from landowners, as per Paragraph 14 of the MoU (Memorandum of Understanding). It is noteworthy that the old road measured 33 meters, and NHAI had acquired land from the landowners, measuring 19.50 meters on the left and 7.50 meters on the right. The ornamental and bamboo plants were planted on this acquired land during the year 2020-21 by NHAI. This plantation was carried out by the Forest Department in accordance with the MoU (copy attached). It is further clarified that no Forest Act is applicable to this plantation.

Sd/-

SDO, PPCB
Batala, Gurdaspur

Sd/-

Divisional Forest Officer
Gurdaspur

Sd /-
SDO, PWD
Division Gurdaspur

Sd/-
Site Engineer,
NHAI